

HIGH COURT OF DELHI: NEW DELHI

No. 69/RG/DHC/2021

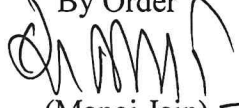
Dated: 22-01-2021

OFFICE ORDER

This Court has already initiated steps for hybrid hearing so that in a given case, one party may join the proceedings through virtual mode while the other is present physically in the Court.

As directed by Hon'ble the Chief Justice, till the time said system is put in place and implemented successfully, the note appended to the Roster dated 14.01.2021 shall read as under:-

“Matters shall be taken up through physical mode as per the Roster of Sitting of the Hon'ble Judges of this Court. However, request for taking up any such matter through virtual mode shall be entertained by the Court wherever advance intimation is provided.”

By Order

(Manoj Jain)
Registrar General

70-87

Endst. No. /RG/DHC/2020

Dated: 22-01-2021

Copy forwarded for information & necessary action, if any, to:-

1. The Secretary General, Supreme Court of India, New Delhi
2. The Secretary, Bar Council of India, New Delhi
3. The Secretary, Bar Council of Delhi, New Delhi
4. The Secretary, Supreme Court of India Bar Association, New Delhi
5. The Secretary, Delhi High Court Bar Association, New Delhi
6. All Principal District & Sessions Judges, Delhi.
7. The Principal District & Sessions Judge cum Special Judge (PC Act)(CBI), Rouse Avenue Courts Complex, Delhi.
11. The Principal Judge, Family Courts (HQ), Dwarka Courts Complex, Dwarka, New Delhi, with the request to circulate the Office Order to all the Principal Judges, Family Courts.
12. The Secretary, Delhi Bar Association, Tis Hazari, Delhi
13. The Secretary, Bar Association, New Delhi Courts, Patiala House, New Delhi
14. The Secretary, Bar Association, Karkardooma Courts, Shahdara, Delhi
15. The Secretary, Bar Association, Rohini Courts, Rohini, Delhi
16. The Secretary, Bar Association, Dwarka Courts, Dwarka, New Delhi
17. The Secretary, Bar Association, Saket Courts, Saket, New Delhi.
18. Joint Registrar-cum-Secretary to Hon'ble the Chief Justice
19. Private Secretaries to all Hon'ble Judges.
20. P.A. to Registrar (IT) with the request to arrange to upload the Office Order on the website of this Court.
21. Copy to be displayed on the Notice Board.
22. Guard file.